

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 3503/2014

New Delhi, this the 11th day of January, 2017

Hon'ble Mr. P.K. Basu, Member (A)

1. Nagar Nigam Shikshak Sangh (Regd.),
Through Shri Satinder Kumar Nagar,
Aged 43 years, H.No.554, Pandit Chowk,
Mandawali, Delhi-110092.

2. Ravinder Kumar Singh,
Aged 34 years,
S/o Shri Dal Chand,
R/o A-435, Gali No.9,
Bank Colony Road,
Mandoli Extension,
Delhi-110093. .. Applicants

(By Advocate : Shri Rajat Joseph)

Versus

1. Govt. of NCT of Delhi,
Old Secretariat, Delhi
Through Chief Secretary.

2. East Delhi Municipal Corporation,
Through Commissioner,
419, Udyog Sadan,
Patparganj Industrial Area,
Delhi-110096.

3. The Pay & Accounts Officer/
Asstt. Chief Accountant,
EDMC, Shahdara South. .. Respondents

(By Advocate : Shri K.M. Singh)

ORDER (ORAL)

Heard the learned counsel for both the sides.

2. The grievance of the applicants is that through they are covered by the CPF Scheme having joined services before 01.01.2004, when the NPS Scheme came into effect, however, the respondents have not deposited the employees' share as well as share of the respondents in the fund in NSDL so far. In fact, it is stated by the learned counsel for the applicant that in case of many of the employees, the employees' contribution of CPF has not even been deducted by the respondents.

3. Learned counsel for the respondents states that since all the applicants have joined before 01.01.2004, therefore, NPS will not be applicable to them. It is also contended that many of the employees have opted out of the CPF Scheme and, therefore, their cases cannot be considered under the CPF Scheme. However, it is admitted that for those employees, to whom CPF Scheme is applicable, it is a fact that deposits have been made only for part period, i.e. upto December, 2014, and the respondents are taking steps to ensure that both the employees' share as well as respondents' share are deposited in a time bound manner.

4. Since there is acceptance on the part of the respondents that those employees, for which CPF Scheme is applicable, the respondents will take early measures to ensure that both the employee and employer share could be deposited, this O.A. is disposed of with a direction to the respondents to complete this exercise within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

(P.K. Basu)
Member (A)

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